

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 3538.
TO BE ANSWERED ON MONDAY, THE 8TH AUGUST, 2016.**

VIOLATION OF PROVISIONS OF MANUFACTURING POLICY

3538. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) the number of cases of violation of provisions of manufacturing policy in Micro, Small and Medium Enterprises sector taken up in courts that have been disposed of during the last three years;
- (b) the details of the main points of the ruling given by the courts in the said cases, case-wise;
- (c) whether no one has been penalized of the said violations during the said period; and
- (d) if so, the reaction of the Government in this regard?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) to (d):** The provisions of National Manufacturing Policy (NMP) are applicable to units in National Investment and Manufacturing Zones (NIMZs) or notified Industrial Clusters. The Departments approached regarding violation of policy provisions have given nil report.
